

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 573 of 2020

In the matter of:

Navneet Jain

...Appellant

Vs.

**Manoj Sehgal, RP of Sarbat Cotfab
Pvt. Ltd. & Ors.**

...Respondents

Present:

For Appellant: Mr. Harsh Garg, Advocate

For Respondents: Ms. Varsha Banerjee, Advocate for R-1.

**Mr. Abhishek Anand and Mr. Mohak Sharma
Advocates for R-2.**

Mr. Rajiv Gupta, Advocate for R-3.

**Mr. Nirmal Goenka and Mr. Suresh Dutt Dobhal,
Advocates for R-4.**

ORDER

(Through Virtual Mode)

07.09.2020: For Filing of Vakalatnama of Respondent No.2 and filing of Reply/Response at request of Mr. Abhishek Anand, Learned Counsel two weeks time is granted from today to file the Vakalatnama and Reply/Response.

The said Reply/Response of Respondent No.2 may be served on the other side well in advance before three days of the next date of hearing. It is open to the Appellant Side to file Rejoinder, if any, by then.

The Registry is directed to list the matter on **23rd September, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/kam